

**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

**Notification
Srinagar, the 19th July, 2016**

SRO: 233 -In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all previous Notifications issued in this behalf, the Government hereby appoint Shri Sarfaraz Mohammad Sub- Divisional Magistrate, Pattan to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Sub-Division, Pattan of District Baramulla.

By order of the Government of Jammu and Kashmir

Sd/-

(Muhammad Afzal) IAS
Commissioner /Secretary to Government,
Revenue Department

No: - Rev/LB/105/78- II
Copy to the:-

Dated: - 19-07- 2016

- 1 Financial Commissioner, Revenue, J&K, Srinagar.
- 2 Commissioner/Secretary to Government, General Administration Deptt.
- 3 Divisional Commissioner, Kashmir.
- 4 Commissioner/Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
- 5 Deputy Commissioner, Baramulla.
- 6 Director, Archives, Archaeology & Museums, J&K.
- 7 Manager Government Press, Kashmir for publication in the Govt. Gazette.
- 8 OSD ,to Hon'ble Minister for Revenue for information of the Minister
- 9 Pvt.Secretary to Hon'ble Minister of state for (MOS) Revenue for information of the Minister
- 10 Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
- 11 I/C Website for hoisting the said notification (SRO) on official website.
- 12 Notification / Stock file.

(Latief Ahmad)

Under Secretary to Government
Revenue Department